The Goa, Daman and Diu Contingency Fund Act, 1964

Act 8 of 1964

Keyword(s):
Contingency Fund
The Goa, Daman & Diu Contingency Fund Act, 1964
The Goa, Daman and Diu Contingency Fund Act, 1964

1. Short title, extent and commencement

This Act may be called the Goa, Daman and Diu Contingency Fund Act, 1964.

Arrangement of Sections

<table>
<thead>
<tr>
<th>Section</th>
<th>Title</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Short title, extent and commencement</td>
</tr>
<tr>
<td>2</td>
<td>Establishment of a Contingency Fund</td>
</tr>
<tr>
<td>3</td>
<td>Custody of the Contingency Fund and withdrawals therefrom</td>
</tr>
<tr>
<td>4</td>
<td>Power to make rules</td>
</tr>
<tr>
<td>5</td>
<td>Application for advance from the Contingency Fund</td>
</tr>
<tr>
<td>6</td>
<td>Order sanctioning the advance from the Contingency Fund</td>
</tr>
<tr>
<td>7</td>
<td>Orders authorizing expenditure</td>
</tr>
<tr>
<td>8</td>
<td>Bills and Vouchers</td>
</tr>
<tr>
<td>9</td>
<td>Authorization of the expenditure by the Legislative Assembly</td>
</tr>
<tr>
<td>10</td>
<td>Restoration of advances into the Contingency Fund</td>
</tr>
<tr>
<td>11</td>
<td>Account of the transactions of the Contingency Fund</td>
</tr>
</tbody>
</table>

GOVERNMENT OF GOA, DAMAN & DIU

The Goa, Daman and Diu Contingency Fund Act, 1964

(No. 8 of 1964) [28th September, 1964]

No. LA/907/64

The following Act passed by the Legislative Assembly of Goa, Daman and Diu received the assent of the President of India on the 28th September, 1964, and is hereby published for general information.

An Act to provide for the establishment and maintenance of a Contingency Fund for the Union territory of Goa, Daman and Diu.

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Fifteenth Year of the Republic of India as follows:—

1. Short title, extent and commencement.— This Act may be called the Goa, Daman and Diu Contingency Fund Act, 1964.
2. Establishment of a Contingency Fund.— There shall be established a Contingency Fund in the nature of an imprest entitled the Contingency Fund of the Union Territory of Goa, Daman and Diu (hereinafter called the Contingency Fund) into which shall be paid from and out of the Consolidated Fund of the Union Territory of Goa, Daman and Diu a sum of ten lakhs of rupees.

3. Custody of the Contingency Fund and withdrawals therefrom.— The Contingency Fund shall be held on behalf of the Administrator of Goa, Daman and Diu by the Finance Secretary to the Government of Goa, Daman and Diu and no advances shall be made out of such fund except for the purposes of meeting unforeseen expenditure pending authorization of such expenditure by the Legislative Assembly under appropriations made by law.

4. Power to make rules.— For the purpose of carrying out the objects of this Act, the Administrator of Goa, Daman and Diu may make rules regulating all matters connected with or ancillary to the custody of, the payment of monies into and the withdrawal of monies from the Contingency Fund.

Secretariat, S. BALAKRISHNA,
Panaji. Secretary to the Government of
October, 9, 1964. Goa, Daman and Diu.

(Published in the Government Gazette, Series I No. 41 dated 9-10-1964).

The Goa Contingency Fund Act, 1988
(Act No. 4 of 1988) [23-3-1988]
An Act to provide for the establishment and maintenance of a Contingency Fund for the State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Thirty-eighth Year of the Republic of India as follows:—

1. Short title, extent and commencement.— This Act may be called the Goa Contingency Fund Act, 1988.

2. Establishment of a Contingency Fund.— There shall be established a Contingency Fund in the nature of an imprest entitled the Contingency Fund of the State of Goa (hereinafter called the “Contingency Fund”) into which shall be paid from and out of the Consolidated Fund of the State of Goa, a sum of ³[thirty crores] of rupees.

³ For the words “twenty five lakhs rupees” the words “three crores” rupees substituted by the Goa Contingency Fund (First Amendment) Act, 1990, published in the Official Gazette, Series I No. 18 dated 2-8-1990 which came into force at once. Further the words “three crores rupees” the words “ten crore rupees” substituted by the Goa Contingency Fund (Second Amendment) Act, 1999, published in the Official Gazette, Series I No. 20 dated 17-8-1999 which came into force at once. Again the words “ten crores” the words “thirty crores” substituted by the Goa Contingency Fund (Third Amendment) Act, 2002 published in the Official Gazette, Series I No. 23 dated 9-9-2002 and came into force at once.